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NC: 2026:KHC:9556
CRL.P No.13551 of 2025

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 17TH DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

**CRIMINAL PETITION NO.13551 OF 2025 (482(Cr.PC) /
528(BNSS))**

BETWEEN:

1. SRI. VINOD KUMAR
S/O B.S. KRISHNAMURTHY
AGE ABOUT 47 YEARS
R/AT KADLURU GRAMA
K. HOSAKOTE HOBLI
AALLOORU TALUK
HASSAN DISTRICT - 573213.

...PETITIONER

(BY SMT. AISHWARYA HEGDE M.V., ADVOCATE)

AND:

1. SMT. MADHURA
W/O VINOD KUMAR
AGE ABOUT 43 YEARS
R/AT KADLURU GRAMA
K. HOSAKOTE HOBLI
AALLOORU TALUK
HASSAN DISTRICT - 573213.

...RESPONDENT

THIS CRL.P. IS FILED UNDER SECTION 528 BHARATIYA
NAGARIK SURAKSHA SANHITA - 2023 (U/S 482 CR.P.C)
PRAYING TO SET ASIDE THE ORDER DATED 12.08.2025
PASSED ON I.A.NO.II PASSED IN CRL.MISC.NO.21/2025, ON





THE FILE OF THE COURT OF THE PRL. JUDGE, FAMILY COURT, HASSAN AND THIS PETITION BE ALLOWED WITH COSTS THROUGHOUT.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.NAGAPRASANNA

ORAL ORDER

Learned counsel for the petitioner submitted that the petitioner seeks leave of the Court to withdraw this Criminal Petition.

Accepting the oral submission made by the learned counsel for the petitioner, the Criminal Petition is disposed of as withdrawn.

Pending I.A. if any, does not survive for consideration.

**SD/-
(M.NAGAPRASANNA)
JUDGE**

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